

S U P R E M E      C O U R T   O F      I N D I A  
RECORD OF PROCEEDINGS

CRL.MP. NO.4920/2012 IN CRIMINAL APPEAL NO(s). 1376 OF 2010

STATE OF MAHARASHTRA Appellant (s)

VERSUS

FAROOK MOHAMMED KASIM MAPKAR & ORS. Respondent(s)

(With appln. for extension of time and office report)

Date: 27/02/2012      This Application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM  
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Appellant(s)      Mr. Sanjay Kharde, Adv.  
                                 Ms. Asha Gopalan Nair, Adv.

For Respondent(s)      Ms. Jyoti Mendiratta, Adv.

For CBI                      Mr.    H.P. Raval, ASG  
                                 Mr.    P.K. Dey, Adv.  
                                 Mr.    T.A. Khan, Adv.  
                                 Mr.    Arvind Kumar Sharma ,Adv

UPON hearing counsel the Court made the following  
O R D E R

Time for completing the investigation                      is  
extended upto 31st December, 2012.

The criminal miscellaneous                      petition                      is  
disposed of accordingly.

[ Usha Bhardwaj ]  
Court Master

[ Savita Sainani ]  
Court Master

Signed order is placed on the file.  
IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRL M.P. NO.4920 OF 2012

IN

CRIMINAL APPEAL NO. 1376 OF 2010

State of Maharashtra ...Appellant(s)  
                                 Versus

Farook Mohammed Kasim Mapkar & Ors. ...Respondent(s)

O R D E R

Time for completing the investigation is extended upto 31st December, 2012.

The criminal miscellaneous petition is disposed of accordingly.

.....J.  
(P. SATHASIVAM)

.....J.  
(J. CHELAMESWAR)

New Delhi,  
February 27, 2012.